

and/or Central/State Governments. However, AICTE, grant approval to new technical institutions in terms of provisions under section 10 (k) of AICTE Act.

Stepping up of pay of senior teachers

1941. SHRI MANGALA KISAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the rules/guidelines/procedure in place for settling cases of stepping up of pay of seniors with respect to such Direct Recruit Junior teachers appointed in the entry pay in the revised pay structure on or after 1 January, 2006;

(b) whether the same rules/guidelines/procedures are followed in case of teachers who are working in various Government aided schools; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) State Governments follow their own rules, guidelines and procedures in respect of pay structure of teachers. With regard to teachers under Kendriya Vidyalaya Sangathan (KVS) and Navodaya Vidyalaya Samiti (NVS), the stepping up of pay of the senior, with reference to such of their directly recruited juniors who were recruited on or after 1.1.2006 and whose basic pay is more than the pay of the seniors in respect of various Government aided schools is allowed as per instructions/clarifications of Ministry of Finance. The conditions for stepping up of pay are as under:—

- (i) Stepping up of the basis pay of seniors can be claimed only in the case of those cadres which have an element of direct recruitment and in cases where a directly recruited junior is actually drawing more basic pay than the seniors. In such cases the basic pay of the seniors will be stepped up with reference to the basic pay of the junior.
- (ii) Using these provisions, the Government servants cannot claim stepping up their revised basic pay with reference to entry pay in the revised pay structure for direct recruits appointed on or after 1.1.2006 as per Central Civil Services (Revised Pay) Rules, 2008, if their cadre does not have an element of direct recruitment, or in cases where no junior is drawing basic pay higher than them.
- (iii) Stepping up of pay of the seniors in accordance with the above provisions shall not be applicable in cases where direct recruits have been granted advance increment at the time of recruitment.

National Secondary Education Campaign

1942. SHRI NANDI YELLAIAH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government had planned opening of 11,000 new secondary schools, upgradation/strengthening of 60,000 secondary schools and recruitment of approximately two lakh teachers upto 2011-12, to increase admission rate at secondary level from